केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 499/GT/2026 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff of the Feroze Gandhi Unchahar Thermal Power Station Stage IV (FGUTPS-IV) (500 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

Additional Capital Expenditure (ACE)

a) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation corresponding to assets earned/earning tariff at any of the generating stations, by way of IEDC.*
b) *Provide justification for significant increase in the ACE claimed pertaining "First Raising of Arkha Ash Dyke" against as allowed vide tariff order 3/GT/2021.*
c) *Submit an item-wise mapping of the ACE claimed under Regulation 24(1) with the corresponding liabilities and ACE admitted/allowed by the Commission in the previous order.*

Initial Spares and Capital Spares

d) *Auditor certified amount of initial spares at cut-off date with the break-up of actual Plant & Machinery cost and the complete list of the initial spares capitalise up to the cut-off date on both cash and accrual basis.*

Depreciation

e) *In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details **in respect of each year of the tariff period**:*

(Rs. in lakh)

	Accrual Basis	***Liabilities***	***Cash Basis***
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			
Less: Decapitalization out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			

	Accrual Basis	***Liabilities***	***Cash Basis***
Average cost of IT equipment & software			

Interest on Loan:

f) A certificate that the rate of interest corresponding to each loan, as considered at Form13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. In case of any changes, submit revised Form-13.

Additional O&M Expenses:

Capital Spares:

g) Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost, and which does not form part of the Capital Cost.

Security Expenses

h) Submit the assessment of security requirement as per the direction in the Order dated 15.4.2022 in Petition No. 3/GT/2021, along with documentary evidence and year-wise breakup of CISF and non-CISF security expenses claimed.

Water Charges

i) Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts for the period 2019-24. Also, provide actual generation (in MUs) for Stage IV. Further, provide calculation for the rates considered and reference to the rates specified as per the Water Agreement.

ECR

j) The Petitioner to furnish the amount of depreciation, if any, allocated to fuel coal and is forming part of the landed cost of fuel.

Ash Transportation:

k) It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. The Petitioner to submit the year wise expenditure incurred on cash basis and outstanding liabilities if any, of the claimed Ash transportation expenses

Forms

l) Provide the following forms certified by the auditor (with UDIN number):

i. Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts;

ii. Form S: Statement of Liability Flow Statement;

iii. Auditor certified Form-15 and 15(a) for complete control period.

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents